

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 13
(CAA)-138(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti Airtel Ltd
And Bharti Hexacom Ltd.

.... Petitioner

Order under Section 230-232

Order delivered on 02.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar &
Mr. Pradyumna Sharma, Mr. Gyanendra Kumar, Ms. Pallavi
Rao, Mr. Tanmay Sharma, Ms. Aditi Prakash, Advocates
For the IT Dept Mr. Deepak Anand, Mr. Ayushman V., Advs.

ORDER

CA-828(PB)/2019:-

Notice of the application be issued to Mr. Kamal Kant Jha,
learned counsel for the DoT.

Process dasti as well.

List on 09.07.2019.

-sd-

(M. M. KUMAR)
PRESIDENT

-sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)